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Central Administrative Tribunal  
Principal Bench

O.A. 1798/2000

New Delhi this the 11th day of September, 2000.

**Hon'ble Smt. Lakshmi Swaminathan, Member(J).**

B. Sundarvadanam,  
S/o Shri B.A. Baskaran,  
5/52, WEA Karol Bagh,  
New Delhi. .... Applicant.

(By Advocate Shri B.S. Oberoi)

Versus

1. Union of India, through  
its Secretary,  
Ministry of Information and  
Broadcasting,  
Shastri Bhawan, New Delhi.
2. Chief Executive Officer,  
Prasar Bharti,  
Mandi House, New Delhi.
3. Additional Director General  
(News and Current Affairs),  
Doordarshan News,  
Asiad Village, New Delhi. .... Respondents.

O R D E R (ORAL)

**Hon'ble Smt. Lakshmi Swaminathan, Member(J).**

After hearing the learned counsel for sometime, it is noticed that a representation has been made by the applicant against the transfer order only on 6.9.2000 and the O.A. has been filed on 7.9.2000. He, therefore, seeks permission to withdraw the O.A. However, he prays that the respondents may be directed to dispose of the representation within a reasonable time.

2. In view of the above, while the O.A. stands dismissed as withdrawn, the respondents should also look into the representation and dispose of the same as early as

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possible and preferably within two weeks from the date of receipt of a copy of this order with intimation to the applicant. No costs.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)  
Member (J)

'SRD'